



\$~56

* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of decision: 12.12.2025

+ W.P.(CRL) 4113/2025 & CRL.M.A. 37094/2025 EXEMPTION
AJAY & ANR.Petitioners

Through: Mr. Rohit, Adv with petitioners

in person.

versus

STATE OF NCT OF DELHI & ANR.Respondents

Through: Mr. Sanjay Law, St. Counsel

with SI Jyoti, PS Kanjhawala. Mr. Manish Kumar, Mr.Anuj Arya, Mr. Sonu Pandit, Mr. Lavish Rajput, Advs. for R-2

with R-2 in person.

CORAM:-HON'BLE MR. JUSTICE RAVINDER DUDEJA JUDGMENT(ORAL)

RAVINDER DUDEJA, J.

1. This is a petition under Article 226 of the Constitution of India read with Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 716/2021, dated 13.11.2021, registered at P.S Kanjhawala Delhi under Sections 498A/406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

W.P.(CRL).4113/2025 Page 1 of 4





- 2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No.1 and Respondent no. 2/complainant was solemnized on 28.04.2015 as per Hindu Rites and ceremonies. Two children were born out of the said wedlock. However, on account of temperamental differences Petitioner No. 1 and Respondent No. 2 are living separately since August 2021.
- 3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioners. FIR No. 716/2021 was lodged at the instance of respondent no. 2 at PS Kanjhawala under Sections 498A/406/34 IPC against the petitioners. Subsequently Chargesheet was filed under Sections 498A/406/34/377 IPC.
- 4. During the course of proceedings, the parties amicably resolved their disputes before the Mediation Centre, Rohini Courts, New Delhi and the terms of settlement were written in the form of Settlement/Agreement dated 07.04.2025. It is submitted that petitioner no.1 and respondent no. 2 have obtained divorce on 03.07.2025 and the petitioner no.1 has paid the entire settlement amount of Rs. 15,00,000/- (Rupees Fifteen Lacs Only) along with certain jewellery articles as per annexure A of the settlement to respondent no. 2 as per the schedule in the settlement. The custody of the children shall remain with respondent no. 2. Copy of the settlement dated 07.04.2025 has been annexed as Annexure P-4.

W.P.(CRL).4113/2025 Page 2 of 4





- 5. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer SI Jyoti, from PS Kanjhawala.
- 6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she has received the entire settlement along with jewellery articles and has no objection if the FIR No. 716/2021 is quashed against the Petitioners.
- 7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 716/2021 is quashed.
- 8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in Rangappa Javoor vs The State Of Karnataka And Another, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi &Anr., (2013) 4 SCC 58 & in Gian Singh vs State of Punjab (2012) 10 SCC 303.
- 9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the

W.P.(CRL).4113/2025 Page 3 of 4





cases arising out of matrimonial differences should be put to a quietus if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana*, (2003) 4 SCC.

- 10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion, it would be in the interest of justice, to quash the above mentioned FIR and the proceedings pursuant thereto.
- 11. In the interest of justice, the petition is allowed, and the FIR No. 716/2021, dated 13.11.2021, registered at P.S Kanjhawala Delhi under Sections 498A/406/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.
- 12. Petition is allowed and disposed of accordingly.
- 13. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

December 12, 2025 *MA*

W.P.(CRL).4113/2025 Page 4 of 4